

Listed on : . .2016

Court No. :

Item :

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 18891 OF 2016

(Application for exemption from surrendering)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. OF 2016

Dheeraj Srivastava

...Petitioner(s)

VERSUS

State of Uttar Pradesh

... Respondent(s)

OFFICE REPORT

The matter above mentioned has been filed by Mr. Anoop Kumar Srivastava, Advocate on behalf of Petitioner against the Judgment and Order dated 27th May, 2016 of the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, Uttar Pradesh in Criminal Appeal No. 1786/2007.

It is submitted that there is total delay of 45 days in filing and re-filing the Special Leave Petition i.e. 38 days in filing and 7 days in re-filing the Special Leave Petition and Counsel for the Petitioner has filed applications for condonation of delay in filing and re-filing the same.

The application for exemption from surrendering above mentioned is listed before the Hon'ble Judge in Chambers with this office report.

DATED this the 17th day of November, 2016.

ASSISTANT REGISTRAR

COPY TO:

Mr. Anoop Kumar Srivastava, Advocate

ASSISTANT REGISTRAR